



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 244 Dispur, Tuesday, 9th June, 2026, 19th Jaistha, 1948 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 9th June, 2026

E-799700/2026/1802919.— The following Ordinance of the Assam Legislative Assembly which was promulgated by the Governor of Assam on 9th June, 2026 is hereby published for general information.

ASSAM ORDINANCE NO. II OF 2026  
THE ASSAM STATE LEGISLATURE MEMBERS  
(REMOVAL OF DISQUALIFICATIONS)  
(AMENDMENT) ORDINANCE, 2026

## AN

## ORDINANCE

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950.

## Preamble

Whereas the Legislative Assembly of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950, hereinafter referred to as the principal Act,

Assam Act No  
XIII of 1950

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate in the Seventy-seventh Year of the Republic of India, the following Ordinance, namely:—

## Short title and commencement

1. (1) This Ordinance may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

## Amendment of section 2

2. In the principal Act, in section 2, in the Schedule, after the existing entry 16, the following new entries shall be inserted, namely:—
  - “17. Office of the Political Secretary to the Chief Minister, Assam.”
  18. Office of the Political Advisor to the Chief Minister, Assam.”

LAKSHMAN PRASAD ACHARYA,  
GOVERNOR OF ASSAM.

GEETANJALI DAS SAIKIA,  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.